## NATIONAL COMPANY LAW TRIBUNAL **NEW DELHI BENCH**

CP No. 328/ND/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA

HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017

NAME OF THE COMPANY: M/s Raj Kumar Juneja Vs. M/s JD Universal Infra Ltd.

SECTION OF THE COMPANIES ACT: 241-242

S.NO. NAME **DESIGNATION** 

REPRESENTATION

SIGNATURE

For the Petitioner (s):

Mr. Sudhanshu Batra, Sr. Advocate with

Mr. Aditya Mishra, Mr. Neeraj Gulati, Advocates

Mr. Harish Khurana, PCS

For the Respondent (s): Mr. U.K. Choudhary, Sr. Advocate with

Mr. R.K. Gupta and Mr. Sunil Malhotra, Advocates

for R 1 to 3

Mr. Ankur Sood, Mr. Himanshu and Ms. Romila

Mandal, Advocates for R4

## ORDER

Arguments part heard. An application for vacation of the interim stay is being pressed upon. Given the facts and circumstances of the case, to adjudicate the vacation of the interim relief, facts of the entire case need to be appreciated. Ld. Counsel for the Petitioner has taken us to the certain additional documents along with the rejoinder. In the interest of justice, the respondents are granted liberty to file a short affidavit so as to meet the additional documents filed by the petitioner.

To come up for the arguments on 8th & 11th December, 2017.

(S. K. Mohapatra)

Member (T)

(Ina Malhotra Member (J)

(Sapna Bhatia)